

(c) and (d) All the seats allocated to Voluntary Youth Organisations - 2 from each of the five Regions of the country - have been filled for the present 2 years term of the Council. As the nominations are made Region-wise, other Organisations could be considered only when the Council is reconstituted after the expiry of its present term.

Retrenchment of employees in coal industry

603. SHRI CHATURANAN MISHRA: Will the Minister of ENERGY be pleased to state:

(a) whether the World Bank has expressed its desire for the retrenchment of about 50,000 employees in public sector coal industry;

(b) if so, whether this demand is related to any loan to be taken from the World Bank; and

(c) if so, what are the details in this regard and what is Government reaction thereto?

**THE MINISTER OF ENERGY
(SHRI KALYAN SINGH KALVI):**

(a) to (c) Following major coal projects are under implementation with World Bank assistance :—

	Capacity (m.t.p.a.)	Loan amount (US \$ million)
(i) Block-II . . .	2.5	57.7
(ii) Dudhichua . . .	5.0	109.00
(ii) Gevra . . .	10.0	65.2
(iv) Sonapur Bazart	3.0	114.8

A three member World Bank team was in India during January-February, 1991 for review of the progress of on-going projects. This team during their meetings (in Coal India

Ltd. and Department of Coal) had discussed various issues related to coal projects. One of the points discussed was the ways and means to improve financial performance of Coal Sector. During discussions the modalities of redeployment of surplus workers from mines that are closed down due to exhaustion of reserves and reduction in unproductive manpower with a view to improving output per manshift were also discussed.

These points were discussed generally and neither any figure about excess number of workers was mentioned nor this was posed as conditionality to any loan sought from the World Bank.

Reaction of Pilots Association to inquiry report on A-320 air crash

604. SHRI CHIMANBHAI MEHTA:
SHRI SOM PAL:

MAULANA OBAIDULLAH
KHAN AZMI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the President of the Indian Commercial Pilot's Association has rejected the major findings of the Court of Inquiry which inquired into the Indian Airlines A-320 air crash at Bangalore if so, what are the points of rejection;

(b) whether it is also a fact that according to Pilot's Association ignoring of the speed is not a cause of the plane crash;

(c) whether the French Pilots had also found technical faults in operations of A-320 Airbus;

(d) what are the findings of the Court of Inquiry that have not been accepted by Government; and

(e) what was the basis on which the Prime Minister adjudged A-320 plane as the best operating aircraft?